

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 307**

IA-2827/2022

In

IB-363(ND)/2022

**IN THE MATTER OF:**

M/s. Intec Capital Ltd

**Vs**

Upkar Kaur

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95 of IBC, 2016**

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Prashant Chari a/w Mr. Manish Kumar, Advs.

For the Respondent : Mr. Rakesh Bajaj, Advocate.

For the RP : Mr. Govind Keshav Mr. Vikash, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-2827/2022:-**

The written submissions filed by the Resolution Professional and the Personal Guarantor are on record.

Order **reserved**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**